

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
Through Physical Hearing / VC Mode (Hybrid)

ITEM No.02

C.P. No.71/BB/2015 (T.P. No.79/BB/2016)

IN THE MATTER OF:

Mr. S. Jayvikram & 2 Others ... Petitioners
Vs.
M/s. Sorake Chandrashekar
Hospitals (P) Ltd. & 6 Others ... Respondents

Order under Section 397/398 of Companies Act, 1956

Order delivered on 18.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioners : Shri K. V. Dhananjay with Shri Pawan Shyam
For the R1 to R4 & R6 : Shri A. Murali with Shri Abhijith Atur

ORDER

1. Heard the Ld. Counsels for the Petitioners and the Respondent Nos. 1 to 4 & 6.
2. In compliance to para 2 of the Order dated 18.01.2024, Ld. Counsels for the Respondents have filed convenience compilation *vide* Diary No.1674 dated 13.03.2024. The same is taken on record. However, Ld. Counsel for the Respondents seek permission to file revised convenience compilation by adding certain documents. Therefore, he is permitted to file the same, within a period of one week, after duly serving a copy on the other side.
3. Ld. Counsel for the Petitioners argued the matter in part. Ld. Counsels for the Respondents stated that they would like to submit their counter arguments to the arguments made by the Ld. Counsel for the Petitioners on the next date of hearing. Further, Ld. Counsel for the Petitioners seek time to make his submissions on various judicial precedents on the matter, after completing the counter arguments by the Respondents' Counsel.
4. For further consideration, list the matter on **13.06.2024**.

-Sd-

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Anishma

-Sd-

(K. BISWAL)
MEMBER (JUDICIAL)